

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**  
**Appeal No. 220 of 2014**

**Dated: 16<sup>th</sup> October, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

<b>Western Electricity Supply Co. of Orissa &amp; Ors.</b>		<b>.... Appellant(s)</b>
	<b>Versus</b>	
<b>Orissa Electricity Regulatory Commission &amp; Anr.</b>		<b>... Respondent (s)</b>

Counsel for the Appellant(s) : Ms. Malvika Prasad

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta,  
Mr. Abhishek Upadhayay &  
Ms. Himanshi Andley for R- 2.

Mr. P. C. Sen,  
Mr. Rutwik Panda &  
Ms. Anshu Malik for R-1

**ORDER**

Learned counsel appearing for the appellant wants to withdraw the instant Appeal being No. 220 of 2014. According to the learned counsel for the appellant, the present Appeal has become infructuous.

Considering the request of the learned counsel for the appellant, we hereby order withdrawal of the said Appeal. Accordingly, the said Appeal is ordered to be dismissed as withdrawn. No order as to costs.

**(I.J. Kapoor)**  
**Technical Member**  
rkt

**(Justice Surendra Kumar)**  
**Judicial Member**